

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. I

SERVICE TAX APPEAL NO. 52371 OF 2018

[Arising out of the Order-in-Appeal No. 228 (SRM) ST/JDR/2017-18 dated 27/02/2018 passed by The Commissioner (Appeals), Central Excise & Central Goods and Service Tax, Jodhpur.]

M/s Sangam India Limited,

Village : Sareri,
District : Bhilwara (Rajasthan).

Appellant

VERSUS

**Commissioner of Central Goods and
Service Tax,**

142-B, Sector 11, Hiran Magri,
Udaipur (Rajasthan).

Respondent

APPEARANCE

Ms. Kainaat, Advocate – for the appellant.

Shri Harsh Vardhan, Authorized Representative (DR) – for the
Department

**CORAM : HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51417/2023

DATE OF HEARING : 12.10.2023

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in open court.)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**